

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Ins.) No. 121 of 2019

IN THE MATTER OF:

Martin S.K. Golla

....Appellant

Vs.

Wig Associates Pvt. Ltd. & Ors.

....Respondents

Present:

For Appellant:

Mr. Davesh Bhatia, Advocate

Mr. Martin Golla (Party in person)

For Respondents:

**Mr. Rajendra Singhvi, Ms. Pooja Pandey and
Ms. Ragini Singh, Advocates for R-1.**

Ms. Praveena Gautam, Advocate for R-2, BOB.

**Mr. Apoorv Khator and Mr. Vikas Mehta, Advocate
for R-3, IBBI.**

O R D E R
(Virtual Mode)

18.02.2021: This is part heard matter. We have further heard Learned Counsel for the Appellant and Learned Counsel for Respondent No. 1. We have heard Learned Counsel for Respondent No. 2 also.

Learned Counsel for Respondent No. 3 seeks time as it is stated that Ld. ASG would be arguing the matter for IBBI. One opportunity is given.

It is stated that Respondent No.1 company is MSME since 30.09.2006. Learned Counsel for the Respondent No. 1 is permitted to file copy of the certificate in this regard within a week.

List the Appeal for further arguments on **03rd March, 2021** at 2.00 P.M.

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

sa/md